

1. Order dated 02-05-2011.

C O R A M

THE HON'BLE MR.C.R.MOHAPATRA, MEMBER (A)
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THE HON'BLE MR.A.K.PATNAIK, MEMBER (J)

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Applicant's case is that after the premature death of his father on 28.11.2007 while working as GDSMC of Nimakhandi Pentha BO in account with Digapahandi SO, he applied for appointment on compassionate ground. The said request of the applicant was considered by the CRC and rejected on the ground that the family is not indigent and communicated ^t the applicant in letter dated 28.6.2010 in Annexure-A/6. This has been challenged by the Applicant in this OA with prayer to quash the order of rejection and to direct the Respondents to provide him appointment on compassionate ground.

2. This OA has been listed today for considering on the question of admission. Heard Learned Counsel for both sides and perused the materials placed on record. Learned Counsel for the Applicant submits that the father of the applicant was the only earning member of his family and after his death the family members are in financial difficulty to survive. He seeks leave to submit a detailed representation to Respondent No.1

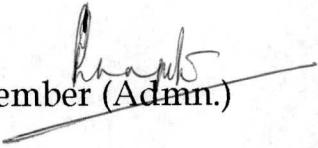
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substantiating that one of the members of the family deserves appointment on compassionate ground. He also prays that direction may be issued to the Respondent No.1 to reconsider such representation and pass a reasoned order within a stipulated period. No serious objection was raised by the Learned Counsel appearing for the Respondents to the above submission of the Learned Counsel for the Applicant.

3. In view of the above, four weeks time is allowed to the Applicant to submit a detailed representation against the order of rejection and on receipt of such representation, the Respondents should give due consideration to the matter and pass a reasoned order within a period of 45 days thereafter.

4. With the above observation, without going into the merit of the matter, we dispose of this OA at this admission stage. Send copy of this order along with OA to the Respondent No.1 and free copies of this order be given to Learned Counsel for both sides.


Member (Judicial)


Member (Admn.)